

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO. 753 of 1992.

Dated: 13.10.1992.

Between

Kedar Ram

...

Applicant

And

1. The Superintending Engineer(Elect), Hyderabad Central Electrical Circle, CPWD, Hyderabad.
2. The Director-General of Works, CPWD (Representing Union of India) Nirman Bhavan, New Delhi.

Respondents.

Counsel for the Applicant

: Sri. V.Suryanarayana Sastry for  
Sri. C.Suryanarayana

Counsel for the Respondents

: Sri. N.V.Raghava Reddy, Addl. CGSC.

CORAM:

Hon'ble Mr. R.Balasubramanian, Administrative Member  
Hon'ble Mr. C.J.Roy, Judicial Member

The Tribunal made the following order:-

Sri. V.Suryanarayana Sastry states that the relief claimed is implemented. The OA becomes infructuous. So it is disposed of with no orders as to costs. Endorsement by the learned counsel for Sri. C.Suryanarayana is made on the docket order.

Deputy Registrar (Judicial)

Copy to:-

1. The Superintending Engineer(Elect), Hyderabad Central Electrical Circle, CPWD, Hyderabad-195.
2. The Director-General of Works, CPWD (representing Union of India) Nirman Bhavan, New Delhi-001.
3. One copy to Sri. C.Suryanarayana, advocate, CPWD, Hyd.
4. One copy to Sri. N.V.Raghava Reddy, Addl. CGSC, Hyd.
5. One spare copy.

Rsm/-

R.M  
24/10/92 (1)  
O.A-753/92

TYPED BY

COMPARED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:  
M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

Dated: 13/10/1992

ORDER/JUDGMENT:-

R.A. / C.A. / M.A. No.

in

O.A. No.

753/92

T.A. No.

(wp. No \_\_\_\_\_)

Admitted and interim directions  
issued.

Allowed

Disposed of with Direction 20 OCT 1992

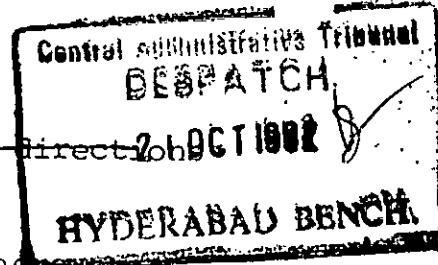
Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No orders as to costs.



pvm

20/10/92  
X